

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 18.4.2002

OA No. 61/2000

1. Mahesh Chandra Vyas son of Late Shri H.R. Vyas aged about 38 years, resident of 111/177, Agrawal Farm, Mansarovar, Jaipur. Presently posted as Statistical Assistant, Regional Office for Health & Family Welfare, Government of India, Regional Office, Jaipur.
2. Sua Lal son of Shri Gyarsi Lal, aged about 35 years, resident of Plot No. 13, Satya Vatika, Kartarpura, Jaipur. Presently posted as Statistical Assistant, Region Office for Health and Family Welfare, Government of India, Regional Office, Jaipur.

...Applicant.

VERSUS

1. Union of India through Secretary, Ministry of Health and Family Welfare Government of India, Nirman Bhawan, new Delhi.
2. The Director General of Health Services, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.
3. The Director, Central Bureau of Health Intelligence, Room No. 320, Pushpa Bhawan, Madangir road, New Delhi
4. The Sr. Regional Director Health & Family Welfare, Regional Office for Health & Family Welfare, D-49, Subhash Marg, C Scheme, Jaipur.

...Respondents.

Mr. P.P. Mathur, Counsel for the applicant.

Mr. R.L. Agarwal, Proxy counsel for

Mr. Bhanwar Bagri, counsel for the respondents.

CORAM

Hon'ble Mr. Justice O.P. Garg, Vice Chairman
Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER HON'BLE MR. O.P. GARG, VICE CHAIRMAN

The applicants were working on the post of Statistical Assistant in the Regional Office for Health & Family Welfare. They are seeking implementation of Assured Carrier Progression Scheme. Reply had been filed on behalf of the respondents.

2. Heard Mr. P.P. Mathur, learned counsel for the applicants, as well as Mr. R.L. Agarwal holding brief for Mr. Bhanwar Bagri, learned counsel for the respondents.

3. Mr. P.P. Mathur frankly stated that in view of the averments made in the reply filed by the respondents, the claim of the applicants under the ACP Scheme has been partly satisfied. He states that for the remaining grievance he shall be making a representation before the competent authority for the benefit which has been left out from being extended to the applicants and has been given by the respondent department in other regions.

4. This OA is finally disposed of with the directions that the applicants shall be entitled to make representation claiming benefit of ACP in the scale of Rs. 6500-10500 within two weeks from the date of passing of this order. The respondents shall decide the representation of the applicants, if the same is received, within two months thereafter by a reasoned and speaking order taking into account the decision taken in respect of other regions.

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costs.

Arup
(A.P. NAGRATH)
MEMBER (A)

O.P. GARG
(O.P. GARG)
VICE CHAIRMAN

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